

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3228
TO BE ANSWERED ON 18TH DECEMBER, 2015**

REGISTRATION OF DOCTORS

**3228. SHRI J.J.T. NATTERJEE:
SHRIMATI DARSHANA VIKRAM JARDOSH:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to make re-registration and re-validation of medical practitioners mandatory in coordination with the States/UTs to enhance their professional skills, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government proposes to make it mandatory for all the doctors to attend thirty hours continuing medical education failing which their registration to practice would be suspended; and
- (c) if so, the details thereof and the time by which the said proposal is likely to be implemented?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (c): As on date, the Indian Medical Council (IMC) Act, 1956, does not provide for re-registration of doctors. However, as per the Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations, 2002, a Physician should participate in professional meetings as part of Continuing Medical Education (CME) programmes.

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